

**REPORTS OF THE COMMITTEE
ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS**

NINTH SESSION—SECOND LOK SABHA

Sixty Fourth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1960

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**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

***Sixty-fourth Report**

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Sixty-fourth Report.

2. The Committee met on the 25th April, 1960 for—

- (1) Classification and allocation of time for discussion of the Bills (*Vide* Appendix I).
- (2) Reconsideration of the question of introduction of the Constitution (Amendment) Bill (*Amendment of Eighth Schedule*) by Shri Atal Bihari Vajpayee (*Vide* Appendix II).

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri A. M. Tariq and Bibhuti Bhushan Das Gupta attended the sitting.

II. Classification and allocation of time to Bills.

4. After considering all aspects of the Bill, the Committee placed one Bill in category 'A' and the remaining two Bills in category 'B' and allotted time for each of the Bills as shown in column 5 of the Appendix I.

III. Reconsideration of the Constitution (Amendment) Bill.

5. On reconsideration, the Committee felt that the Bill might be allowed to be introduced.

*The following motion was moved by Sardar Hukam Singh and was adopted by the House on the 29th April, 1960:—

"That this House agrees with the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 1960."

[L.S. Deb., dated the 29th April, 1960].

IV. Recommendations

6. The Committee recommend—

- (i) that the categorisation and allocation of time to Bills by the Committee as shown in Appendix I, be agreed to by the House;
- (ii) that the Constitution (Amendment) Bill (*Amendment of the Eighth Schedule*) by Shri Atal Bihari Vajpayee Appendix II be allowed to be introduced.

NEW DELHI;

HUKAM SINGH

The 26th April, 1960.

Vaisakha 6, 1982 (Saka).

APPENDIX I

Serial No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee	Remarks
1	2	3	4	5	6
1.	Ceilings on Salary (in Private Sector) Bill by Shri A. M. Tariq.	17 of 1960	A	2½ hours	
2.	Contempt of Courts Bill by Shri Bibhuti Bhushan Das Gupta.	12 of 1960	B	2 hours	
3.	Constitution (Amendment) Bill (<i>Amendment of Article 343</i>) by Shri Chapalakanta Bhattacharyya.	97 of 1958	B	2 hours	

APPENDIX II

Bill No. 3 of 1960

THE CONSTITUTION (AMENDMENT) BILL, 1960

By

SHRI ATAL BIHARI VAJPAYEE, M.P.

(TO BE INTRODUCED IN LOK SABHA)

THE CONSTITUTION (AMENDMENT) BILL, 1960

By

SHRI ATAL BIHARI VAJPAYEE, M.P.

(TO BE INTRODUCED IN LOK SABHA)

THE CONSTITUTION (AMENDMENT) BILL, 1960

(TO BE INTRODUCED IN LOK SABHA)

A

BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Eleventh Year of the Republic of India as follows:—

1. (a) This Act may be called the Constitution (Amendment) Act, 19 . Short title
and com-
mencement.

(b) It shall come into force at once.

2. In the Eighth Schedule to the Constitution, after Amendment entry 11, the following new entry shall be inserted, of eighth
schedule.
namely:—

“11A. Sindhi”.

STATEMENT OF OBJECTS AND REASONS

This Bill is intended to include Sindhi in the list of languages scheduled in the Constitution.

**NEW DELHI;
The 11th January, 1960.**

ATAL BIHARI VAJPAYEE.

ANNEXURE

(EXTRACTS FROM THE CONSTITUTION OF INDIA)

* * * *

EIGHTH SCHEDULE

[Articles 344(1) and 351]

Languages

1. Assamese.
2. Bengali. .
3. Gujarati.
4. Hindi.
5. Kannada.
6. Kashmiri.
7. Malayalam.
8. Marathi.
9. Oriya.
10. Punjabi.
11. Sanskrit.
12. Tamil.
13. Telugu.
14. Urdu.

LOK SABHA

A
BILL
further to amend the Constitution of India

(Shri Atal Bihari Vajpayee, M.P.)